

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IB-147(ND)/2020

IN THE MATTER OF:

Rahul Kaushik

....APPLICANT

Vs.

Rahul Kaushik

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 13.01.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ

HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Aditya Parolia, Mr. Ayush Kapur, Mr. Parteek Vats, Mr. Sourabh Sharma Advocates
For the Respondent :
For the Intervener :

ORDER

Counsel for the Financial Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Financial Creditor is permitted to send private notice to Corporate Debtor at its registered office address with the stipulation to provide the names of one hundred allottees of the project in which the allotments is made in favour of the applicant alongwith the details of name and addresses and also to provide the list of the cases which are pending before the NCLT Benches. The information will be provided within week time after receipt of the notice by the CD. Thereafter, compliance of the requirements of the Ordinance will be made by filing an affidavit with all the required details.

Put up on 06.02.2020.


(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)